DHANVARSHA FINVEST LTD

Registered Office: Register office at 2nd Floor, Building No.4, D.J. House, Old Nagardas Road, Andheri (East), Mumbai – 400069, Maharashtra,
GST No: 27AAACD9887D1ZC
Corporate Identity Number: L24231MH1994PLC334457

PUBLIC NOTICE

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by Dhanvarsha Finvest Ltd on 27th October 2021 at Andheri DJ House am at 11:00 A.M.
Branch address: Ground Floor, Building Number 4, DJ House, Old Nagardas Road, Andheri East, Mumbai – 400069.

The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers.

The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

Andheri DJ House Branch: PRADH00040, PRADH00046, PRADH00066, PRADH00111, PRADH00113, PRADH00118, PRADH00207, PRADH00209, PRADH00242.

Chembur Branch: PRCHE00003, PRCHE00008, PRCHE00014, PRCHE00021, PRCHE00028, PRCHE00033, PRCHE00037, PRCHE00038, PRCHE00039, PRCHE00042, PRCHE00080, PRCHE00081, PRCHE00096, PRCHE00099, PRCHE00102, PRCHE00107, PRCHE00113, PRCHE00165, PRCHE00167, PRCHE00173, PRCHE00177, PRCHE00178, PRCHE00187, PRCHE00211.

Malad Branch: PRMAL00021, PRMAL00025, PRMAL00026, PRMAL00067, PRMAL00116, PRMAL00125, PRMAL00128, PRMAL00130, PRMAL00145, PRMAL00149, PRMAL00155, PRMAL00197, PRMAL00203, PRMAL00252, PRMAL00261, PRMAL00281, PRMAL00354.

Mira Road Branch: PRMIR00028, PRMIR00040, PRMIR00042, PRMIR00084, PRMIR00085, PRMIR00144, PRMIR00151, PRMIR00192.

Thane Branch: PRTHA00011, PRTHA00012, PRTHA00032, PRTHA00041, PRTHA00146, PRTHA00148, PRTHA00163, PRTHA00164, PRTHA00167, PRTHA00171, PRTHA00212, PRTHA00242, PRTHA00246, PRTHA00248, PRTHA00254, PRTHA00255, PRTHA00384.

Vasai Branch: PRVAS00058, PRVAS00081, PRVAS00088, PRVAS00092, PRVAS00108, PRVAS00109, PRVAS00110, PRVAS00118, PRVAS00133, PRVAS00177, PRVAS00182, PRVAS00185, PRVAS00187, PRVAS00224, PRVAS00230.

Dombivali Branch: PRDOM00031, PRDOM00032, PRDOM00039, PRDOM00040, PRDOM00076, PRDOM00142, PRDOM00166, PRDOM00167, PRDOM00169.

For more details, please contact Dhanvarsha Finvest Ltd.

Contact Person: Vinod Maskar

Contact Number(s): 9870424107

(Dhanvarsha Finvest Ltd. *reserves the right to alter the number of accounts to be auctioned &/ postpone / cancel the auction without any prior notice.*)

Dhanvarsha Finvest Ltd

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF RAGHULEELA BUILDERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	**Name of Corporate Debtor**	**RAGHULEELA BUILDERS PRIVATE LIMITED**
2.	Date of incorporation of Corporate Debtor	13/03/2007
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45200MH2007PTC210593
5.	Address of the registered office and principal office (if any) of Corporate Debtor	One BKC, A Wing 1401, Plot No. C-66, G Block, Bandra Kurla Complex, Bandra (East), Mumbai, Maharashtra -400051
6.	Insolvency commencement date in respect of Corporate Debtor	**4th October 2021 (Order Received on 20th October, 2021)**
7.	Estimated date of closure of insolvency resolution process	**18th April, 2022**
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Vandana Garg** **Reg. No.:** IBBI/IPA-001/IPP00025/2016-17/10058
9.	Address & email of the interim resolution professional, as registered with the board	**Address:** B-307, 3rd Floor, Lodha Supremus 2, Wagle Industrial Estate, Thane, Mumbai -400604 **Email:** vskgarg0899@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address:** B-307, 3rd Floor, Lodha Supremus 2, Wagle Industrial Estate, Thane, Mumbai -400604 **Email:** cirp.raghuleela@gmail.com
11.	Last date for submission of claims	**05th November, 2021**
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	To be Ascertained
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	To be Ascertained
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: B-307, Lodha Supremus 2, Wagle Industrial Estate, Thane, Mumbai -400604 Details of authorized representatives to be Ascertained

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **RAGHULEELA BUILDERS PRIVATE LIMITED on 4th October 2021** (Order Received on 20th October, 2021).

The creditors of **RAGHULEELA BUILDERS PRIVATE LIMITED,** are hereby called upon to submit their claims with proof on or before **05th November, 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the specified class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties. **Sd/-**

Date: 20.10.2021 **Vandana Garg**
Place: Mumbai **Reg. No.:** IBBI/IPA-001/IPP00025/2016-17/10058

ICICI Bank

Registered Office: ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara - 390007, Gujarat

Corporate Office: ICICI Bank Towers, Bandra Kurla Complex, Bandra East, Mumbai - 400051, Maharashtra

Branch Relocation Notice

On Behalf of ICICI Bank Ltd., Erandwane Branch, Pune (SOL ID 6461)

Dear Customers,

We wish to inform you that w.e.f. December 06, 2021, we are relocating to a more convenient location. The address is as mentioned below:

New Address: ICICI Bank Ltd., Final Plot No. 70/9C, CTS No. 47/9C, Opp. BSNL Office, Karve Road, Erandwane, Pune – 411004.

The movement of lockers to the new location is being arranged where you would be able to access them from December 06, 2021.

There would be no change in your account numbers or the security items issued to you. Assuring you of the best services at all times.

Sincerely,
Branch Manager, Erandwane, Pune

PUBLIC NOTICE

Public at large are hereby informed by this Public notice that, Mr. Ajitkumar Rakshit R/at: Flat No. 101, Krishna Krupa Co. Op. Housing Society Ltd. Vidyanagar, Dhanori Pune - 411032, is the lawful owner and possessor of the said flat property and member of the said Society mentioned in the below Schedule.

The present owner has agreed to sale the said flat to my Clients by receiving part Consideration amount that the present owner has declared and assured to my client that he is the sole and absolute owner and member of the said Flat and the said Flat is free from all encumbrances, charge, loans, liabilities, mortgaged, lease, lien etc. The present owner has purchased the said flat property from previous owners Mrs. Kanchan Dattatraya Chavan and Mr. Nikhil Dattatraya Chavan by executing deed of transfer deed. The previous owners Mrs. Kanchan Dattatraya Chavan and Mr. Nikhil Dattatraya Chavan purchased the said Flat property from Previous owners Mr. Anilkumar Shivraman Nair and Mrs. Krishna Anilkumar Nair by executing deed. The previous Owners Mr. Anilkumar Shivraman Nair and Mrs. Krishna Anilkumar Nair had Purchased the said Flat by executing an Agreement to sale with MS M. K. Constructions and the same has been registered at Serial No. 8371/2009 dated 11/11/2009 registered in the office of Sub Reg. Haveli No. VIII. That the above said Original document Receipt No. 8561 and Index II has been lost and misplaced from the Present owner. That the Above original documents of said flat property which were in the possession of present owner are misplaced and same has been reported to the Pune City Police on 17/10/2021 Vide Lost Report No. 97639-2021. if anyone found these original documents then please handover the said original documents by hand with written acknowledgement within 10 (Ten) days from the date of publication the present Public Notice. People at large are hereby requested that not to use these original documents for any kind of transactions, if anyone does so then the present owner shall not be responsible for any misuse of such documents.

SCHEDULE OF THE PROPERTY

All the piece and parcel of Property bearing **Flat No.101, on the First Floor admeasuring area 837 Sq. Ft. i.e. 77.75 Sq. Mtrs. Built up, along With Right to use of Covered Car Parking Space bearing No. O/G/28/00203001, Situated in the Society known as "KRISHAN KRUPA Co. Op. Housing Society Ltd.",** Which is Situated and constructed on the land bearing S. No. 67, Hissa No. 1B/27, Situated at Vidyanagar, Village Dhanori, Taluka - Haveli, Dist. - Pune Within the local limits of Pune Municipal Corporation, and also within the Jurisdiction of Sub-registrar Haveli No. I to XXVIII, Pune

Pune

Date : 21/10/2021

ADVOCATE
SUDHAKAR T. PATIL
S.No.49/2, PATEL BUILDING,
CHANDANNAGAR,
KHARADI, PUNE-14
EMAIL:sudhakartpatil@gmail.com
Mob. No. 9970736588 / 9921240488

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act.) read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IIFL Home Finance Ltd. (IIFL HFL) (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of **Demand Notice i.e. 16-Oct-2021** and security offered towards repayment of loan amount are as under:-

Name of the Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of secured asset (immovable property)
Mr. Ajay Keshav Shenoi, Mrs. Chandana Ajay Shenoi, M/s Shri Ganesh Marketing **(Prospect No. 778368, 886836, 940248)**	**16-Oct-2021** **Prospect No. 778368 Rs. 12,63,143/-** (Rupees Twelve Lakh Sixty Three Thousand One Hundred Forty Three Only), **Prospect No. 886836 Rs. 75,365/-** (Rupees Seventy Five Thousand Three Hundred Sixty Five Only), **Prospect No. 940248 Rs. 1,83,607/-** (Rupees One Lakh Eighty Three Thousand Six Hundred Seven Only)	All that piece and parcel of the property being : Flat no.401 on 4th floor area admeasuring 286 sq.ft (carpet) in "C" Wing in building named as SUNRISE RESIDENCY on S. No. 73/2 situated at Village Damat Taluka Karjat District Raigad Maharashtra, India.

If the said Borrowers fail to make payment to IIFL HFL as aforesaid, IIFL HFL may proceed against the above secured assets under Section 13(4) of the said Act. and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For, further details please contact to Authorised Officer at **Branch Office :** IIFL House, Sun Infotech Park Road No. 16V, Plot No.B-23 , Thane Industrial Area, Wagle Estate, Thane - 400604 and / or **Corporate Office :** IIFL Tower, Plot No. 98, Phase-IV, Udyog Vihar, Gurgaon, Haryana.

Date: 21-Oct-2021 **Place:** Raigad **Sd/-** Authorised Officer **For IIFL Home Finance Limited**

ONLINE E- AUCTION SALE OF ASSET

KOTAK MAHINDRA BANK LIMITED

Registered office: 27 BKC, C 27, G-Block, Bandra Kurla Complex, Bandra (E) Mumbai, Maharashtra, Pin Code-400 051
Branch Office: Kotak Mahindra Bank Ltd.,Zone-2 Nyati Unitree, 4th Floor,Yerwada, Pune Nagar Highway, Pune – 411006

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice For Sale Of Immovable Assets Under The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 under Rule 8(5) Read with rule 8 (6) Of The Security Interest (Enforcement) Rule, 2002.

Notice Is Hereby Given To The Public In General And In Particular To The Borrower (S) And Guarantor (S) That The Below Described Immovable Property Mortgaged/Charged To The Secured Creditor, The Possession Of Which Has Been Taken By The Authorised Officer Of Kotak Mahindra Bank Ltd.On **24.08.2021,** pursuant to the assignment of debt in its favour by BHFL, Will Be Sold On **"As Is Where Is", "As Is What Is", And "Whatever There Is basis"** On **25.11.2021Between 12:00 Pm To 01:00 Pm With Unlimited Extension Of 5 Minutes,** For Recovery Of Rs. 2472687/-as of 18-10-2021 along with future Applicable Interest Till Realization **under the loan account no.**4B5RHB91513994 Due To The Kotak Mahindra Bank Ltd., Secured Creditor FromMR. BERRU MARUTI MANE&MRS. SUNITA BIRJAPPA MANE.The reserve price will be *Rs. 9,75,000 /-* (Rupees **Nine Lakh Seventy Five ThousandOnly**) And The Earnest Money Deposit Will Be Rs. 97,500/- (Rupees **Ninety Seven Thousand Five Hundred Only**) **&**Last Date Of Submission Of Emd With Kyc Is24.11.2021Up To 7:00 P.M. (Ist.)

Property Description: SURVEY NO 705 PLOT NO.11 PLOT N012 **DISHA RESIDENCY APARTMENT** 1ST FLOOR FLAT N0. 203 MAUJE WARUNJI TAL KARAD DIST SATARA 415124

The Borrower's Attention Is Invited To The Provisions Of Sub Section 8 Of Section 13, Of The Act In Respect Of The Time Available, To Redeem The Secured Asset.Public in General and borrowers in particular please take notice that if in case auction scheduled herein fails for any reason whatsoever then secured creditor may enforce security interest by way of sale through private treaty.

In case of any clarification/requirement regarding assets under sale, bidder may Contact **Mr. Rajender Dahiya (+91 8448264515), Mr. Gurpal Singh (+91 7888430250) , Mr. Nilesh S. Desai (+91 9822501623)& Mr. Amit Bairagi (+919607954202)**

For detailed terms and conditions of the sale, please refer to the link **Https://www.kotak.com/ en/ bank-auctions.html** provided in Kotak Mahindra Bank website i.e. **Www.kotak.com** and/or on **https://bankauctions.in/**

Place: PUNE **Sd/-AUTHORIZED OFFICER,**
Date:18.10.2021 **KOTAK MAHINDRA BANK LIMITED**

Geetha ads Ramakrishna 9032242118 9440403689

State Bank of India

Stressed Assets Recovery Branch, Mumbai,6th Floor, "The International",16 Maharshi Karve Road, Churchgate, Mumbai 400 020 Phone No. : 022-2205 3169/ 3168

Publication of Notice regarding Symbolic Possession of property u/s 13(4) of SARFAESI Act 2002

Notice is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13 (12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002, a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of power conferred on him/her under section 13(4) of the said Act read with Rule 9 of the said Act on the dates mentioned.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the STATE BANK OF INDIA for an amount and interest thereon.

The Borrower's/Directors/Guarantors/Corporate Guarantors attention is invited to Provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Name of Borrower & Address	Name of Owner of Property	Description of the property mortgaged / charged	Date of Demand Notice	Date of Possession	Amount outstanding as on date of demand Notice
MRS. SONIA RISHI KAPOOR Flat No.303, Gold Crown CHSL, J P Road, Picnic Cottage, Seven Bungalow, Andheri (W), Mumbai 400061	**MRS. SONIA RISHI KAPOOR**	Flat No. 102 on 1st floor in Tower-1 of 'F Residences' Wing 2A adm 113.84 sq mtrs (carpet area) with adjacent terrace and covered car parking space no. SOP 494 at podium level, situated at CTS no.7, H No. 1,2,3,4,5 S.No. 8, Hissa No.1/1/2 S.No. 38A H.No 1B/1 S.No 38B, S.No 38A, H.No 1A and S.No. 3/2 at Vill Wadgaon Sheri within limits of Pune Municipal Corporation, Tal Haveli, Dist Pune 411011	15-07-2021	16-10-2021	**Rs. 1,17,85,156.00** (Rupees One Crore Seventeen Lacs Eighty Five Thousand one Hundred Fifty Six only) as on 10-06-2021 plus other charges

Date : 16.10.2021
Place : Pune

Sd/-
Authorized Officer
State Bank of India

SBI State Bank of India, Retail Asset Central Processing Centre – V:RACPC 5,

102 NSG IT Park, Above Croma Shop, D P Road, Aundh, Pune 411007
Email: racpc5.pune@sbi.co.in Tel: (020) 27409800

VEHICLE SALE NOTICE

Following vehicle hypothecated with State Bank of India and now is for sale **"AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS"**.

Sr. No.	I) Name of the Borrower, ii) Address, iii) Loan Account No.	Particulars of Vehicle, Reserve Price & EMD
1.	**I) Mr. Dinesh Sudhakar Dixit** **ii)** Add.– Flat No G-503 Raj Laxmi Devi Apartment, Shinde Park, Sarade Colony, Shivane, Pune 411023 **iii)** Loan Account No-**38134617044**	Model No.: SKODA RAPID AMBITION 1.5 TDI MT REG.No. **MH 12 RF 2973** Fuel: Diesel, Color: Blue Reserve Price: Rs. 7,70,540/- EMD: Rs. 77,054/-

Date of Inspection for above vehicle: 25.10.2021 to 27.10.2021

Date of Auction for above vehicle: 28.10.2021 at 11:00 AM

Quotation are invited with Earnest Money Deposit above mentioned for respective vehicles by Demand Draft or Pay Order in favoring of **"State Bank of India", RACPC 5 Payable at Pune** at the above address on working hours till **27.10.2021 up to 03:00 PM.** In sealed cover marked as "Offer for Purchase of Vehicle" for individual vehicle.

Terms and Conditions.

1. The offer must be specific for above vehicles quoting the vehicle number. The earnest money of the offer will be forfeited if the successful bidder fails to pay the quoted amount within the period of seven days from the date of acceptance of the offer.
2. Please note that it is responsibility of the purchaser to transfer the vehicle on his/her name within one month after the delivery at his/her cost.
3. The purchaser has to take responsibilities till the vehicle is transferred to his/her name after the delivery by signing an Indemnity Bond of Rs.100/-.
4. Car Dealers/Agencies may participate in the tendering process but they have to transfer the vehicle on their name.
5. This notice is also published for borrowers to pay our entire outstanding dues together with interest, cost charges; expenses etc. on or before **27.10.2021 till 03:00 pm** and close the loan account.
6. **Bank/Authorized Officer hereby reserves the right to reject any or all offers without assigning any reason thereof.**
7. Contact for Inspection of vehicle: **9158000815**

Place: Pune.
Date: 21.10.2021

Sd/-
Authorized Officer
State Bank of India, RACPC V

DHANVARSHA FINVEST LTD

Registered Office: Register office at 2nd Floor, Building No.4, D.J. House, Old Nagardas Road, Andheri (East), Mumbai – 400069, Maharashtra,
GST No: 27AAACD9887D1ZC
Corporate Identity Number: L24231MH1994PLC334457

PUBLIC NOTICE

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by Dhanvarsha Finvest Ltd on 28th October 2021 at Hadapsar at 11:00 A.M.

Branch address: Dhanvarsha Finvest Ltd. Shop No.209, Hadapsar Building, Vaibhav Chitra Mandir Complex, Solapur Road, Hadapsar, Near Canara Bank - Pune Magarpatta, Pune, Maharashtra 411028.

The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers.

The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

Pune Hadapsar Branch: PRHAD00017, PRHAD00018, PRHAD00031, PRHAD00067, PRHAD00070, PRHAD00075, PRHAD00076, PRHAD00077, PRHAD00083, PRHAD00084, PRHAD00088, PRHAD00101, PRHAD00105, PRHAD00110, PRHAD00120, PRHAD00122, PRHAD00155, PRHAD00157.

Pune Vishrantwadi Branch: PRVIS00075, PRVIS00083.

For more details, please contact Dhanvarsha Finvest Ltd.

Contact Person: Vinod Maskar

Contact Number(s): 9870424107

(Dhanvarsha Finvest Ltd. *reserves the right to alter the number of accounts to be auctioned &/ postpone / cancel the auction without any prior notice.*)

Dhanvarsha Finvest Ltd

उस्मानाबाद जिल्हा मध्यवर्ती सहकारी बँक लि., मु.का. उस्मानाबाद

सोलापूर रोड, ता. जि. उस्मानाबाद, पो.बॉ. क्र.२९, पिन कोड ४१३ ५०१, फोन नंबर : मु. का. अ. : ०२४७२-२२४४८१ प्रशासन विभाग : ०२४७२-२२३४२२
ई-मेल: odccbank@rediffmail.com, mds@odccbank.com

चल व अचल मालमत्ता भाडेतत्वावर देण्याबाबतची निवीदा सूचना (फेर निवीदा सूचना)

दि उस्मानाबाद जिल्हा मध्यवर्ती सहकारी बँक लि., उस्मानाबाद सेक्युरिटायझेशन ॲण्ड रिकन्स्ट्रक्शन ऑफ फिनान्शिअल असेटस् ॲन्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट (सरफेसी) ॲक्ट २००२ नुसार तेरणा शेतकरी सहकारी साखर कारखाना लि., तेरणानगर, ढोकी (अवसायानात) ता. व जि. उस्मानाबाद या कर्जदार संस्थेच्या खालील नमूद मालमत्ता भाडेतत्वावर देणेसाठी मोहोरबंद निविदा मागवित आहेत. निविदा प्रक्रियेच्या तारखा खालीलप्रमाणे.

अ. क्र.	तपशील	दिनांक
१.	निविदा फॉर्म विक्री	दि. २१/१०/२०२१ ते २८/१०/२०२१ (सकाळी ११.00 ते दुपारी ४.00)
२.	मालमत्ता पाहणी कार्यक्रम	दि. २१/१०/२०२१ ते २८/१०/२०२१ (सकाळी १०.00 ते ४.00 वाजेपर्यंत)
३.	प्रि-बीड मिटींग	दि. २९/१०/२०२१ दुपारी १.00 वा. बँकेच्या मुख्यालयातील सभागृहामध्ये
४.	निविदा दाखल करण्याची अंतिम तारीख	दि. ०१/११/२०२१ दुपारी २.00 वाजेपर्यंत
५.	निविदा उघडण्याची तारीख	दि. ०१/११/२०२१ रोजी बँकेच्या मुख्यालयातील सभागृहामध्ये दुपारी ४ वा.
६.	निविदा फॉर्म फी	रु. ५०,000/-(रु.९000 जी.एस.टी. वेगळे) (रु.एकोणसाठ हजार)

भाड्याने द्यावयाच्या संस्थांची माहिती :

अ. क्र.	संस्थेचे नाव	क्षमता	किमान अपेक्षित भाडे रक्कम	अपेक्षित व्हेरिएबल रक्कम	मातमत्ता तपशील	बयाणा रक्कम	दि. ३०/०६/२०२१ रोजी येणेबाकी
१	२	३	४	५	६	७	८
१.	तेरणा शेतकरी सहकारी साखर कारखाना लि., तेरणानगर ढोकी (अवसायानात) ता. जि. उस्मानाबाद	गाळप क्षमता ५००० टीसीडी, डिस्टलरी क्षमता ५० केएलपीडी देशी दारु उत्पादन क्षमता (सीएल-आय) २००० केसेस प्रति दिवस वीज निर्मिती प्रकल्प क्षमता १४ मेगावॅट	१ ले ते ४ थे वर्ष रु.२०० लाख, ५व्या वर्षापासून करार संपेपर्यंत (२५ वर्ष करार) रु. ६०० लाख भाडे	१) प्र. मे. टन ऊस गाळपावर १ले ते ३वर्ष रु. ७५,४ थ्या वर्षापासून रु.८५ प्रमाणे करार संपेपर्यंत टॅगींग वसुली २) डिस्टलरी १ते व २रे वर्ष रु. १.00 प्र. लि., ३ रे व ४थे वर्ष रु.२.00 प्र. लि. व ५ व्या वर्षापासून करार संपेपर्यंत रु.४.00 प्र.लि. ३) कंट्री लिकर १ले ते २रे वर्ष रु. १.00 प्र.लि., ३ रे ते ४ थे वर्ष रु. २.00 प्र.लि. व ५ व्या वर्षापासून करार संपेपर्यंत रु. ३.00 प्र.लि., ४) वीज निर्मिती १ ले ते ४ थे वर्ष प्रत्यक्ष उत्पादनाचे २ टक्के व ५ व्या वर्षापासून करार संपेपर्यंत ५ टक्के	एकूण जमीन १४२ हे. ९२ आर. पैकी १०५ हे. ४१ आर बिल्डींग व प्लॅंट मशीनरी डिस्टलरीसह	रु. ५५० लाख	मुद्दल रु. १२७३१.१२ लाख व व्याज रु. १८५१५.७१ लाख असे एकूण रु. ३१२४६.८३ लाख

भाड्यासाठीच्या इतर अटी व शर्ती : १) उपरोक्त मालमत्ता जशी आहे आणि जिथे आहे, ज्या स्थितीत आहे त्या स्थितीत अशा अटीवर व ज्यास कोणतीही हमी, खात्री, बंधन, जबाबदारी वा प्रतिनिधीत्व शिवाय असलेल्या तत्वावर भाड्याने देण्यात येईल. चल-अचल मालमत्तेचे क्षेत्रफळ, संख्या इ. बाबत कोणतीही हमी, खात्री, जबाबदारी इ. बाबत प्राधिकृत अधिकारी जबाबदार असणार नाहीत. २) संस्थेची भाड्याचे निविदा उपरोक्त तक्त्यातील कॉलम नं. ५ मध्ये नमूद व्हेरिएबल रक्कमेपेक्षा जादा असणे तसेच विनाअट असणे आवश्यक आहे. ३) अ.क्र. ५ मध्ये नमूद केलेल्या गाळपावर अपेक्षित केलेल्या रक्कमेत प्रती १० वर्षाला १० टक्के वाढ अपेक्षित आहे. ४) भाड्याच्या निविदेसाठी उपरोक्त तक्त्यातील संस्थेसमोरील कॉलम नं. ७ मध्ये नमूद अनामत (ई.एम.डी) रक्कमेचा भरणा बँकेत निविदा सादर करणेपूर्वी दि उस्मानाबाद जिल्हा मध्यवर्ती सहकारी बँक लि.,उस्मानाबाद यांचे नावे स्टेट बँक ऑफ इंडिया, शाखा उस्मानाबाद, मोदाणी बिल्डींग चालू खाते क्र. ११२८९४३५१३५, आय.एफ.सी. कोड SBIN0001974 या खात्यात आर.टी.जी.एस. व्दारे भरणा करावा लागेल. अयशस्वी निविदाधारकांना बयाणा रक्कम त्या दिवशी किंवा पुढील दिवशी परत करणेत येईल. बयाणा रक्कमेवर व्याज देण्यात येणार नाही. प्राधिकृत अधिकारी भाड्याची अंतिम निविदा बँकेच्या मा. संचालक मंडळ सभेत सादर करतील. ५) मालमत्ता भाड्याने देणेचे अधिकार सरफेसी कायदा २००२ अंतर्गत प्राधिकृत अधिकारी यांना प्राप्त आहेत. त्यानुसार योग्य ते कारण देवून कोणतीही निविदा स्विकारण्याचा/रद्दबातल ठरविण्याचे/संपूर्ण निविदा प्रक्रिया रद्द करण्याचे अधिकार बँकेच्या प्राधिकृत अधिकारी यांना राहित. ६)भाडेतत्वावरच्या यशस्वी निविदाधारकास भाडेकरार करणे, त्यासाठीचे मुदांक शुल्क भरणे तसेच करार नोंदणीचा सर्व खर्च करावा लागेल. ७) सर्व इच्छुक भाडेकरू निविदाधारकांनी ड्यु डिलिजन्स स्वत: करून घ्यावयाचे आहे. प्राप्त झालेले भाडे प्रस्ताव मा. संचालक मंडळ सभेसमोर अंतिम करण्यासाठी ठेवण्यात येतील व याबाबतचा निर्णय निविदाधारकास अलाहिदा कळविण्यात येईल. ८) साखर कारखान्यासाठी वार्षिक किमान अपेक्षित भाडे कायम राहील. प्रत्यक्ष होणाऱ्या गाळपावर प्रती टन टॅगिंग प्रमाणे वसुली देण्याचे तसेच इतर बाबींसाठी अपेक्षीत केलेले उपरोक्त तक्त्यातील कॉलम नं. ५ मध्ये नमूद रक्कमेपेक्षा जास्त रक्कम नमूद करून निविदा सादर कराव्यात.

वैधनिक नोटीस : कर्जदार आणि जामिनदार यांना सुचित करण्यात येते की दि उस्मानाबाद जिल्हा मध्यवर्ती सहकारी बँकेच्या एकूण कर्ज येणेबाकीचा भरणा निविदा उघडणेपुर्वी करावा. अन्यथा जप्त मालमत्ता भाड्याने देऊन कर्ज वसुली केली जाईल. तसेच भाडे प्राप्त रक्कमेतून संपूर्ण कर्ज वसुली न झाल्यास उर्वरित कर्जबाकी व्याज व इतर खर्चासह आपणांकडून वसुली केली जाईल याची नोंद घ्यावी.

सही/-
(विनोद अ. लावंड)
प्राधिकृत अधिकारी
उस्मानाबाद जिल्हा मध्यवर्ती सहकारी बँक लि., मु.का.उस्मानाबाद

दिनांक : २०/१०/२०२१
स्थळ : उस्मानाबाद

ADITYA BIRLA HOUSING FINANCE LIMITED

ADITYA BIRLA CAPITAL

Registered Office- Indian Rayon Compound, Veraval, Gujarat – 362266
Branch Office- G Corporation Tech Park, Kasarvadavali, Ghodbunder Road, Thane -400607 (MH)

DEMAND NOTICE

(under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)

SUBSTITUTED SERVICE OF NOTICE U/s.13 (2) of SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from **Aditya Birla Housing Finance Limited (ABHFL),** their loan accounts have been classified as **Non-Performing Assets** in the books of the Company as per RBI guidelines thereto. Thereafter, ABHFL has issued **demand notices** under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire **outstanding amount** together with further interest at the contractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the borrowers have refused to accept the said demand notices and therefore the service is being done by us by way of this publication as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules):

Sl. No	Name and Address Borrower/ Co-Borrower and Guarantor / Co-Guarantor & Loan A/C No.	NPA Date	Date of Demand Notice	Amount due as per Demand Notice/ as on Date
1	**Mohd Usman Abdul Salam Ansari** S No 156 / A Hissa No 9 / 10 / 16 Flat No 19 Kharalwadi Kamlesh Residency Near Kharalwadi Nehrunagar S.O (Pune) Pune Maharashtra-411018 **Mohammed Suleman Ansari** S No 156 / A Hissa No 9 / 10 / 16 Flat No 19 Kharalwadi Kamlesh Residency Near Kharalwadi Nehrunagar S.O (Pune) Pune Maharashtra-411018 **Mohammed Irfan Abdul Salam Ansari** S No 156 / A Hissa No 9 / 10 / 16 Flat No 19 Kharalwadi Kamlesh Residency Near Kharalwadi Nehrunagar S.O (Pune) Pune Maharashtra-411018 **Laziz Caterers** Na Kharalwadi Pimpri Salunkhe Chal Near Bakulf Society Nehrunagar S.O (Pune) Pune Maharashtra-411018 **Julekha Mohd Usman Ansari** S No 156 / A Hissa No 9 / 10 / 16 Flat No 19 Kharalwadi Kamlesh Residency Near Kharalwadi Nehrunagar S.O (Pune) Pune Maharashtra-411018 **Loan Account No. : . LNPUNPHL-03190021219 & LNPUNPHL-03190021218**	**30.09.2021**	**13.10.2021**	**Rs. 8115297.55/-** (Rupees Eighty One Lakh(s) Fifteen Thousand Two Hundred Ninety Seven And Paise Fifty Five Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 12-10-2021

Description of Immovable property)properties mortgaged : All the piece and parcel along with the construction at Cts No 5267, 5270(P) ,Flat No 1, 2, 3, 4, 5, 6 ,1st, 2nd And 3rd Floor Devata Bldg ,Nr. Jama Masjid ,Pimpri P F S.O, Pune, Maharashtra, India - 411018"

We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount (s) together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to enforce the security interest including but not limited to taking possession of and selling the secured asset entirely at your risk as to the cost and consequences.

Please note that as per section 13(13) of the SARFAESI Act, all of you are prohibited from transferring by way of sale, lease or otherwise, the aforesaid secured assets without prior written consent of the Company. Any contravention of the said section by you shall invoke the penal provisions as laid down under section 29 of the SARFAESI Act and / or any other legal provision in this regard.

Please note that as per sub-section (8) of section 13 of the Act, if the dues of ABHFL together with all costs, charges and expenses incurred by ABHFL are tendered to ABHFL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by ABHFL, and no further step shall be taken by ABHFL or transfer or sale of that secured asset.

Sd/-

Date : 21.10.2021 **Authorised Officer**
Place : Pune **(Aditya Birla Housing Finance Limited)**

R.T. EXPORTS LTD

RT EXPORTS

CIN: L51900MH1980PLC022582
Registered Office: 508, Dalamal House, Jamnalal Bajaj Road, Nariman Point, Mumbai - 400 021 Website: www.rtexports.com Email: headoffice@rtexports.com
Tel No.: 022 40813000

Notice is hereby given that:

1. In compliance with the provisions of the Companies Act, 2013